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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 257-L.—17th March, 2023.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XIX of 2022

THE WEST BENGAL KRISHI VISWAVIDYALAYA LAWS (AMENDMENT) ACT, 2022.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 17th March, 2023.]

An Act to amend the Bidhan Chandra Krishi Viswavidyalaya Act, 1974 and the Uttar Banga Krishi Viswavidyalaya Act, 2000.

Whereas it is expedient to amend the Bidhan Chandra Krishi Viswavidyalaya Act, 1974, and the Uttar Banga Krishi Viswavidyalaya Act, 2000, for the purposes and in the manner hereinafter appearing;

West Ben. Act XLIX of 1974. West Ben. Act XX of 2000.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Krishi Viswavidyalaya Laws (Amendment) Act, 2022.

The West Bengal Krishi Viswavidyalaya Laws (Amendment) Act, 2022. (Sections 2, 3.)

- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.
- Amendment of section 20 of West Ben. Act XLIX of 1974.
- 2. In the Bidhan Chandra Krishi Viswavidyalaya Act, 1974, for sub-section (4) of section 20, the following sub-section shall be substituted:—
- "(4) (a) The Vice-Chancellor shall hold the office for a period of four years, appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.
- (b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister-in-charge of the concerned Department, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.".

Amendment of section 25 of West Ben. Act XX of 2000.

- **3.** In the Uttar Banga Krishi Viswavidyalaya Act, 2000, for sub-section (4) of section 25, the following sub-section shall be substituted:—
- "(4) (a) The Vice-Chancellor shall hold the office for a period of four years, appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.
- (b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time, in consultation with the Minister-in-charge of the concerned Department, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past acade mic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.".

By order of the Governor,

PRADIP KUMAR PANJA,
Pr. Secy. to the Govt. of West Bengal,
Law Department.